

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM: NAGALAND: MIZORAM AND ARUNACHAL PRADESH)

ORDER NO. 36

Dated Guwahati, the 31st August, 2019


In partial modification to the order No. 110, dated 13th December, 2011 in Sl. No.7 & 8, Hon'ble the Chief Justice (Acting) has been pleased to allow the Registry to list the case(s) in respect of Criminal matters in the following order, which can't be taken up by the Hon'ble Judge as per Roster –

Sl. No.	Matter which cannot be taken up by Hon'ble Judge as per roster relates to following Bench	Said matter may be taken up by Hon'ble Judge taking up following Bench as first preference Choice	If Hon'ble Judge of first preference Choice can also not take up the matter it may be taken up by Hon'ble Judge taking up following Bench as Second preference Choice.	If Hon'ble Judge of Second preference Choice can also not take up the matter it may be taken up by Hon'ble Judge taking up following Bench as third preference Choice
1.	Division Bench-I	Division Bench-II	Special Division Bench Constituted by Hon'ble the Chief Justice	-
2.	Division Bench-II	Division Bench-I	Special Division Bench Constituted by Hon'ble the Chief Justice	-
3.	Civil Bench-I	Civil Bench-II	Civil Bench-III	Civil Bench-IV
4.	Civil Bench-II	Civil Bench-III	Civil Bench-IV	Civil Bench-I
5.	Civil Bench-III	Civil Bench-IV	Civil Bench-I	Civil Bench-II
6.	Civil Bench-IV	Civil Bench-I	Civil Bench-II	Civil Bench-III
7.	Criminal Bench-I	Criminal Bench-II	Criminal Bench-III	Civil Bench-IV
8.	Criminal Bench-II	Criminal Bench-III	Criminal Bench-I	Civil Bench-IV
9.	Criminal Bench-III	Criminal Bench-I	Criminal Bench-II	Civil Bench-IV
10.	Special Hearing Bench (Civil)	Concerned Single Civil Bench	Special Bench Constituted by Hon'ble the Chief Justice	-
11.	Special Hearing Bench (Criminal)	Criminal Bench-I	Criminal Bench-II	-

N.B.: Nomenclature assigned to Criminal Benches in respect of Sl. No. 7, 8 & 9 above to be made on seniority basis.

The aforesaid arrangement will come into force with immediate effect.

By Order,


REGISTRAR GENERAL

31-08-19
Contd...

Memo No. HC.III - 35/2013/2171-2183 /G, Dated 31st August, 2019

Copy to:

- 1) The Registrar (_____), Gauhati High Court, Guwahati.
- 2) The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl / Itanagar Bench, Naharlagun.
- 3) The Registrar-cum-Principal Secy. to Hon'ble the Chief Justice, Gauhati High Court, Guwahati
- 4) The President / Secretary General, Gauhati High Court Bar Association, Guwahati.
- 5) The President / General Secretary, Gauhati High Court Advocates Association, Guwahati
- 6) The Joint Registrar (_____), Gauhati High Court, Guwahati.
- 7) The Deputy Registrar, (_____), Gauhati High Court, Guwahati
- 8) The Asstt. Registrar, (_____), Gauhati High Court, Guwahati.
- ✓ 9) The System Analyst, Computer Section, Gauhati High Court, Guwahati. *He is requested to upload this Notification in the Gauhati High Court website.*
- 10) The P. S. to Hon'ble Mr./Mrs. Justice _____ ,
Gauhati High Court, Guwahati
- 11) The A.O. (J), (_____), Gauhati High Court, Guwahati.
- 12) The C. A. to the Registrar General, Gauhati High Court, Guwahati.
- 13) Notice Board, Gauhati High Court, Guwahati.


REGISTRAR GENERAL

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